

**AROHAN FINANCIAL SERVICES LIMITED**Registered Office: PTI Building, 4th Floor DP-3, Salt Lake, Sector V, Kolkata - 700091, West Bengal
T: +91 33 4015 6000 | CIN: U74140WB1991PLC053189**PUBLIC NOTICE****Notice seeking 'Expression of Interest' from Asset Reconstruction Companies (ARCs) for sale of Financial Assets by Arohan Financial Services Limited (Arohan)**

In terms of Arohan Financial Services Limited's policy on sale of Financial Assets to ARCs and in line with the regulatory guidelines, Arohan intends to undertake sale of the following loan accounts to ARCs under Swiss Challenge Method as given below. We invite you to indicate your 'Expression of Interest' ("EOI") in acquiring these Financial Assets.

(Amount in INR Cr as on May 31, 2023)

Sr. no	Title of the account ("Stressed Assets")	No. of accounts	Aggregate Principal OI	Reserve Binding Offer Price on Security Receipts (SR) basis	Starting counter bid with 5% mark-up (SR) basis	Price for Security Receipts	Terms Sale
1	Portfolio of Unsecured MF Stressed/NPA Accounts	147,079	386.62	120.00	126.00		Security Receipts

The interested parties may note the following in respect of the sale process:

- Arohan shall sell these Stressed Loans under a Swiss Challenge Method based on existing offers in hand and the said offeror will have the right to match the highest bid. The process to be followed for conducting the bid submission date, bid parameters and evaluation criteria shall be communicated separately only to the parties who have submitted their EOI within the timelines given in this notice. Arohan reserves the right to sell these assets in whole or in part, in one or multiple pools. Arohan reserves the right at its sole discretion, without assigning any reasons, to include additional assets to and / or withdraw certain assets or all the assets from the abovementioned pool with due notification to the interested parties.
- Trusteeship / Management fee is capped @ 6.00 % per annum on the lower end of the range of Net Assets Value (NAV) of the outstanding SRs. Trustee may charge a one time Trusteeship / Management fee at the end of 12 months from acquisition with a cap of 5.00%, on the lower end of the range of Net Assets Value (NAV) of the outstanding SRs as on that date. Recovery incentive to the trustee is capped at 5.00% on the gross recoveries in the trust. The trustee shall be entitled to recover GST, cess or any other statutory levy which is or may become leviable under applicable law on management fees and recovery incentive.
- Upside post, redemption of SR shall accrue to Arohan.
- The interested ARCs can conduct due diligence of these assets with immediate effect, after submitting 'Expression of Interest' and executing a Non-Disclosure Agreement (NDA) with Arohan. The 'Expression of Interest' shall be submitted to the Chief Financial Officer, Arohan Financial Services Limited, 4th Floor, PTI Building, DP Block, DP-3, Sector V, 4th Floor, Kolkata, West Bengal 700 091, Mail ID: assignment@arohan.in. Further details of the accounts will be sent on email on execution of NDA, on the email IDs provided with the Expression of Interest (EOI). Thereafter, the prospective buyers, who submit a Non-Disclosure Agreement, can undertake the due diligence and necessary information shall be provided by the officials as per details provided in Schedule I.
- The Stressed Loans shall be sold on "As is, Where is" basis and "as is what is" basis without any recourse to the Arohan.
- The submission of a Bid by the Bidder shall be deemed to constitute unconditional acceptance of all the terms and conditions of this process document by the Bidder.
- The cut-off date for the sale of the abovementioned assets shall be specified separately at the time of final bid submission as part of the sale process.
- The interested parties shall indicate their interest by submitting their Binding Bid latest by 6.00 PM, June 25, 2023.
- All costs, expenses, taxes, stamp duties and liabilities incurred by each Bidder in connection with the Transaction, including (without limitation) in connection with Due Diligence, preparation and/or submission of the Bid, including fees of its own advisors, if any, shall be borne and paid by such Bidder, whether its Bid is accepted or rejected for any reason and Arohan does not assume any liability whatsoever in this connection.
- Arohan reserves the right to terminate the sale/auction process at any point of time without prescribing any reason therefor, at its own discretion. The decision of Arohan shall be final and binding in this regard.
- Please note that any sale under this process shall be subject to final approval by the Competent Authority of Arohan.
- The above stated sale of stressed loans shall be in compliance with Master Direction - Reserve Bank of India (Transfer of Loan Exposures) Directions, 2021 dated September 24, 2021, as amended from time to time.

Schedule I

Contact Details / Due Diligence Support

Name	Email ID
Milind Ramchandra Nare	assignment@arohan.in
Ketan Agrawal	assignment@arohan.in

Note: Arohan shall facilitate the officials from the interested parties who have submitted the EOI within the stipulated timelines and signed the NDA to undertake due diligence by providing access to relevant data in respect of the loan accounts. The officials of interested parties are expected to verify at the time of due diligence, the updated position of principal and total dues besides others for any changes that might occur in the interregnum.

For and on behalf of
Arohan Financial Services Limited
Sd/-
Anuradh Singh G Thakur
Head - Legal, Compliance & Company Secretary

Date: June 21, 2023

CANARA ROBECO**Canara Robeco Mutual Fund**

Investment Manager : Canara Robeco Asset Management Co. Ltd.
Construction House, 4th Floor, 5, Walchand Hirachand Marg, Ballard Estate, Mumbai 400 001.
Tel.: 6658 5000 Fax: 6658 5012/13 www.canararobeco.com CIN No.: U65990MH1993PLC071003

NOTICE-CUM-ADDENDUM NO. 11

All unit holders of Canara Robeco Mutual Fund are requested to take note of the following changes in the Scheme Information Document (SID), Key Information Memorandum (KIM) and Statement of Additional Information (SAI):

- Change in the process for Investments made in the name of a Minor through a Guardian:**
 - Investments (including via on-going SIP registrations) in the name of minors shall be permitted only from bank account of the minor/parent or the legal guardian of the minor or from a bank account held by the minor along with the parent or legal guardian as joint holder(s).

It is reiterated that the redemption/Income Distribution cum Capital Withdrawal (IDCW) proceeds for investments held in the name of such Minor folio(s) continue to be paid/transferred to the "Verified Bank Account of the Minor" (i.e., bank account of the minor or minor with parent/legal guardian(s) only). Therefore, investors must ensure to update the folios with appropriate bank account details of the minor as the 'Pay-out Mandate Bank' by providing necessary documents before tendering redemption requests/for receiving IDCW distributions.
 - Upon the minor attaining the status of major, the minor in whose name the investment was made, shall be required to provide all the KYC details, updated bank account details including cancelled original cheque leaf of the new account. No further transactions shall be allowed till the status of the minor is changed to major.
 - The Mutual Fund/AMC has a system control at the account set up stage of Systematic Investment Plan (SIP), Systematic Transfer Plan (STP) and Systematic Withdrawal Plan (SWP) on the basis of which, the standing instruction is suspended when the minor attains majority, till the status is changed to major.

2. Introduction of Process of Validation of Investor's Bank Accounts Registered with the Canara Robeco Asset Management Co. Ltd. (CRAMC):

As a part of our product offerings and risk mitigation measures, CRAMC may initiate validation of investor's bank accounts registered with the CRAMC via Penny Drop/IMPS validation process by crediting Re.1/- into the registered account(s) with it. Validation of accounts shall be carried out for Subscriptions, Redemption and Change of Bank Mandates. This shall be applicable for all eligible investors transacting via physical or online mode(s). For transactions submitted through Stock Exchanges and Channel Partners, such verification shall be applicable exclusively for redemption transactions. CRAMC may introduce such a verification facility in respect of HUF, Corporates and Non-Resident Investors in future.

Investors may please note that this validation process is to verify the customers' name registered with the bank with the records of CRAMC and to satisfy the genuine investor is being paid as per the regulatory turnaround times.

Consequent to the above, necessary changes shall be carried out at all relevant places in the SID and KIM of the Scheme(s) and SAI of Canara Robeco Mutual Fund.

All other provisions mentioned in SID, KIM and SAI of Canara Robeco Mutual Fund shall remain unchanged.

Unit holders are requested to visit www.canararobeco.com to claim their Unclaimed Redemption & Dividend/IDCW amounts and follow the procedure prescribed therein.

For and on behalf of Canara Robeco Asset Management Company Ltd.
(Investment manager for Canara Robeco Mutual Fund)

Date: 20-06-2023

Place: Mumbai

sd/-
Authorised Signatory

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

**PHF LEASING LIMITED**Regd. Off: 923, G.T. Road, Jalandhar - 144001, PB
Corporate Office: 87, Radio Colony, BMC Chowk, Jalandhar-144001, PB
E-Mail id: phf_leasing@phfleasing.com Website: www.phfleasing.com
CIN: L65110PB1992PLC021488 Ph: 0181-4639903-06**NOTICE OF 31ST ANNUAL GENERAL MEETING**

Notice is hereby given that the 31st Annual General Meeting (AGM) of the Company is scheduled to be held on Friday, July 14, 2023 at 12:00 Noon IST through video conferencing (VC)/ Other Audio Visual Means (OAVM) in compliance with the General Circular Nos. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021, 02/2022 and 10/2022 and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA) (collectively referred as "MCA Circulars") to transact the ordinary business and unavoidable special business set forth in the Notice of the AGM dated June 12, 2023.

The Company has appointed Ms. Sagrika Jayee (M. No. 61678), Practising Company Secretary as the Scrutinizer for conducting the e-voting process in accordance with the law in a fair and transparent manner.

In compliance with the above said MCA Circulars and SEBI Circular dated January 5, 2023, AGM Notice along with the Annual Report for the Financial Year 2022-2023, has been sent via email to those members whose email addresses are registered with the Company or the Registrar & Share Transfer Agent (RTA) on or before Friday, June 16, 2023. AGM Notice is also available at the Company's website www.phfleasing.com and on the website of the Stock Exchange i.e. MSEI Limited at www.msei.in

Manner of registering/Updating e-mail address

Members holding shares in dematerialized mode, are requested to register their email addresses with their relevant depositories through their depository participants. However, for temporary registration for the purpose of obtaining this notice, shareholders may register their email ids with the Company by writing to Ms. Shikha Kapoor, Company Secretary of the Company, at her email-id compliance@phfleasing.com.

Members holding shares in physical mode are requested to register their email addresses with the Company by writing to Ms. Shikha Kapoor, Company Secretary at her email-id compliance@phfleasing.com or to Registrar & Share Transfer Agent, M/s. Skyline Financial Services Private Limited at its e-mail id admin@skylinefinancial.com by quoting your Folio No., PAN, Mobile No., Email-id along with a self-attested copy of your PAN Card / Aadhar and Share Certificate (front and back).

Remote e-voting and voting during AGM

The Company is also providing facility to its members to cast their vote remotely on the business set forth in the Notice of the AGM through electronic voting system. The manner of e-voting is defined as below:

- A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, July 7, 2023, shall only be entitled to avail the facility of remote e-voting.
- The remote e-voting period commences on Tuesday, July 11, 2023 (9:00 a.m. IST) and ends on Thursday, July 13, 2023 (5:00 p.m. IST). The remote e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on a resolution is cast by the Member, he/she shall not be allowed to change it subsequently or cast the vote again.
- Any person who acquires shares of the Company and becomes the member of the Company after sending of this Notice and holding shares as on the cut-off date, may obtain the login id and password by sending a request at compliance@phfleasing.com or evoting@nsdl.co.in or admin@skylinefinancial.com. However, if he/she is already registered with NSDL for remote e-voting then he/she can use his/her existing user id and password.
- The procedure for e-Voting on the day of the AGM is same as the instructions mentioned for Remote e-voting in the notice.
- Only those members, who are present in the AGM through VC/OAVM facility and have not casted their vote on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system available during the AGM.
- Members who have voted through Remote e-voting will be eligible to attend the AGM. However, they will not be eligible to vote at the AGM.

For detailed instructions relating to attending the meeting through VC or OAVM, please refer to the Notice.
If you have any queries or issues regarding attending AGM & e-voting from the e-voting system, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to evoting@nsdl.co.in or call toll free no.: 1800 1020 990 and 1800 22 44 30.

sd/-
Shikha Kapoor
Company Secretary, M.No. A19146

**BIOCON LIMITED**

CIN - L24234KA1978PLC003417

Regd. Office: 20th Km, Hosur Road, Electronic City, Bengaluru - 560 100
Karnataka, India. Tel: 91 80 2808 2808, Fax: 91 80 2852 3423
E-mail: co.secretary@biocon.com; Website: www.biocon.com**NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING**

Notice is hereby given pursuant to the provisions of Section 108 and 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with the Companies (Management and Administration) Rules, 2014 ("the Rules") and General Circular No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, read with other relevant circulars and General Circular No. 3/2022 dated May 5, 2022 and Circular No. 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs (hereinafter collectively referred as "MCA Circulars") and Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force) and pursuant to other applicable laws and regulations, if any, the Company is seeking approval of the Members by way of Postal Ballot by voting through electronics means (remote e-voting), on the resolutions mentioned in Postal Ballot Notice dated June 16, 2023 and as set out below:

- To approve material related party transaction(s) between Biocon Biologics Limited and Biocon Biologics UK Limited, being direct and indirect subsidiaries of the Company;
- To approve material related party transaction(s) between Biosimilar Collaborations Ireland Limited and Biocon Biologics Inc. USA, being indirect subsidiaries of the Company;
- To approve material related party transaction(s) between Biocon Biologics Inc. USA and Biosimilar Newco Limited, being indirect subsidiaries of the Company;
- To approve material related party transaction(s) between Biocon Biologics UK Limited and Biosimilar Newco Limited, being indirect subsidiaries of the Company;
- To approve material related party transaction(s) between Biocon SDN BHD, Malaysia and Biosimilar Newco Limited, being indirect subsidiaries of the Company;
- To approve material related party transaction(s) between Biosimilar Collaborations Ireland Limited and Biocon Biologics Germany GmbH, being indirect subsidiaries of the Company;
- To approve material related party transaction(s) between Biosimilar Collaborations Ireland Limited and Biosimilar Newco Limited, being indirect subsidiaries of the Company;
- To approve material related party transaction(s) between Biosimilar Collaborations Ireland Limited and Mylan Inc. (Viatris);
- To approve material related party transaction(s) between the Company and Biocon Biologics Limited (BBL).

In compliance with MCA Circulars, the Company has completed the despatch of the Postal Ballot Notice along with Explanatory Statement and Instructions for e-voting on June 20, 2023 in electronic mode only to those Members whose e-mail addresses are registered with the Company/Depositories and whose names appear in the Register of Members/List of Beneficial Owners maintained by the Depositories as on Friday, June 16, 2023 ("Cut-off date"). The communication of assent / dissent by the Members on the items of businesses set out in the Postal Ballot Notice will only take place through remote e-voting system.

The Company has engaged the services of KFin Technologies Limited (KFin Tech) to provide remote e-voting facility to its Members. The remote e-voting facility is available during the following period:

Commencement of remote e-voting	Thursday, June 22, 2023 (9:00 AM IST)
Conclusion of remote e-voting	Friday, July 21, 2023 (5:00 PM IST)

During the aforesaid period, Members of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. Friday, June 16, 2023, may cast their votes electronically. Any person who is not a member as on the cut-off date should treat this Notice for information purposes only. As mentioned above, the remote e-voting shall end on Friday, July 21, 2023 (5:00 PM) thereafter which the remote e-voting module shall be disabled for e-voting and Members will not be allowed to vote electronically beyond the said date and time. Once the vote on a resolution(s) is cast by the Members, the Members shall not be allowed to change it subsequently. The voting rights of Members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on the cut-off date. Members are requested to follow the procedure as stated in the notes and instructions for casting of votes by e-voting as part of the Postal Ballot Notice.

Members who have not registered their email IDs, are requested to register their email IDs with their depository participants in respect of shares held in electronic form. In respect of shares held in physical form, Members are requested to submit their request with their valid email IDs to our RTA at evoting@kfinotech.com or co.secretary@biocon.com for receiving all the communications including annual report, notices, letters etc., in electronic mode from the Company.

The Postal Ballot notice is also available on the Company's website at www.biocon.com, website of KFin Tech i.e. www.kfinotech.com and on the websites of Stock Exchanges i.e. National Stock Exchange of India Limited (NSE) i.e. www.nseindia.com and BSE Limited (BSE) i.e. www.bseindia.com.

The Board has appointed Mr. V. Sreedharan, (FCS 2347; CP 833) and in his absence Mr. Pradeep B Kulkarni, (FCS 7260; CP 7835) or Ms. Devika Salyanarayana (FCS 11232; CP 17024), Practising Company Secretaries and Partners of M/s. V. Sreedharan & Associates, Company Secretaries, Bengaluru, (the Scrutinizers) for conducting the postal ballot and e-voting process in a fair and transparent manner.

Any Member who does not receive the Postal Ballot Notice, may obtain the same by sending an email to Mr. Suresh Babu at suresh.d@kfinotech.com / evoting@kfinotech.com under copy to co.secretary@biocon.com.

The result of the postal ballot shall be declared on or before Monday, July 24, 2023 and the declared result along with the Scrutinizer's Report will be available on the Company's website i.e. www.biocon.com. Such result shall also be communicated to the Stock Exchanges and the Registrar and Share Transfer Agent.

For any queries / grievances relating to voting by electronic means, Members are requested to contact Mr. Suresh Babu, (Unit: Biocon Limited) of KFin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or at airward.ris@kfinotech.com or evoting@kfinotech.com or phone no. 040-6716 2222 or call toll free No. 1800-309-4001 for any further clarifications.

For Biocon Limited

sd/-

Mayank Verma

Company Secretary and Compliance Officer

Membership No.: ACS 18776

POST OFFER ADVERTISEMENT UNDER REGULATION 18(12) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("TAKEOVER REGULATIONS"), FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF**SOM DATT FINANCE CORPORATION LIMITED**

Registered Office: 516, Sumeja Tower-I District Centre, Janakpuri, Delhi- 110058; Tel: 0124-4396900, Fax: N/A, E-mail: compliance@sdfl@gmail.com; CIN: L65921DL1993PLC37542; Website: www.somdattfin.com

Open Offer for acquisition of upto 26,02,073 fully paid-up equity shares of face value Rs. 10 each of Som Datt Finance Corporation Limited ("Target Company"), by Dr. Bhaskara Rao Bollineni and Mr. Bhavanam Ruthvik Reddy (hereinafter referred to as "Acquirer 1" and "Acquirer 2", respectively and jointly called as the "Acquirers" at an Offer Price of Rs. 33.88 (rupees thirty three and paise eighty eight only) per equity share, plus Applicable Interest of Rs. 0.92 (rupees zero and paise ninety two only) per equity share amounting to Rs. 34.80 (rupees thirty four and paise eighty only) per equity share, payable in cash, in accordance with the provision of the Takeover Regulations ("Offer" / "Open Offer").

This post offer advertisement ("Post Offer Advertisement") is being issued by PL Capital Markets Private Limited, the manager to the Offer ("Manager" or "Manager to the Offer"), on behalf of the Acquirers in compliance with Regulation 18(12) of the Takeover Regulations. This Post Offer Advertisement should be read in conjunction with the public announcement dated November 09, 2022 ("PA"), the detailed public statement dated November 15, 2022, ("DPS") which was published on November 16, 2022 in all editions of Financial Express, being the English national daily with wide circulation, all editions of Jansatta, being the Hindi national daily with wide circulation, including regional language daily being published and circulated in New Delhi, being the place where the registered office of the Target Company is situated and Navshakti, in Marathi language, being the regional newspaper of Mumbai, being the place of the only stock exchange (BSE Limited) where the equity shares of the Target Company are listed and traded ("Selected Publications"), the draft letter of offer dated November 23, 2022 ("DLOF"), the letter of offer dated Friday, May 19, 2023 ("LOF") and Pre-Offer Advertisement cum Corrigendum dated May 24, 2023 which was published on May 25, 2023 in the Selected Publications.

This Post Offer Advertisement is being published in Selected Publications, being the newspapers in which the DPS was published.

The capitalized terms used herein shall have the same meaning as assigned to them in the PA, DPS, the LOF and the Pre-Offer Advertisement cum Corrigendum issued in connection with this Offer.

The Public Shareholders of the Target Company are requested to kindly note the following with respect to the Open Offer:

No.	Name of the Target Company	Som Datt Finance Corporation Limited
1	Name of the Acquirers	Dr. Bhaskara Rao Bollineni and Mr. Bhavanam Ruthvik Reddy
2	Name of the Manager to the Offer	PL Capital Markets Private Limited
3	Name of the Registrar to the Offer	RCMC Share Registry Private Limited
4	Offer Details:	
	a) Date of Opening of the Offer	Monday, May 29, 2023
	b) Date of Closure of the Offer	Friday, June 09, 2023
5	Date of Payment of Consideration	Friday, June 16, 2023
6	Details of Acquisition:	

Sr. No.	Particulars	Proposed in the Offer Document (Letter of Offer)	Actuals
7.1	Offer price	Rs. 33.88 (rupees thirty three and paise eighty eight only) plus Applicable Interest of Rs. 0.92 (rupees zero and paise ninety two only) per equity share amounting to Rs. 34.80 (rupees thirty four and paise eighty only) per equity share.	Rs. 33.88 (rupees thirty three and paise eighty eight only) plus Applicable Interest of Rs. 0.92 (rupees zero and paise ninety two only) per equity share amounting to Rs. 34.80 (rupees thirty four and paise eighty only) per equity share.
7.2	Aggregate number of shares tendered	26,02,073	1,400
7.3	Aggregate number of shares accepted	26,02,073	1,400
7.4	Size of the Offer (number of shares multiplied by offer price per share)	Rs. 9,05,52,140.40	Rs. 48,720.00
7.5	Shareholding of the Acquirers before agreements/PA		
	• Number	NIL	NIL
	• (% of Fully diluted equity share capital)	(NIL)	(NIL)
7.6	Shares acquired by way of the Share Purchase Agreement dated November 09, 2022 ("SPA")		
	• Number	69,39,650	69,39,650*
	• (% of Fully diluted equity share capital)	(69.34%)	(69.34%)
7.7	Shares acquired by way of Open Offer		
	• Number	26,02,073	1,400
	• (% of fully diluted equity share capital)	(26.00%)	(0.014%)
7.8	Shares acquired after the DPS		
	• Number of shares acquired	NIL	NIL
	• Price of the shares acquired	-	-
	• (% of the shares acquired)	(NIL)	(NIL)
7.9	Post offer share holding of Acquirers		
	• Number	95,41,723 (**)	69,41,050 (**)
	• (% of fully diluted equity share capital)	(95.34%)	(69.36%)
7.10	Pre & Post offer shareholding of the public		
	• Number	30,68,320	4,66,247
	• (% of fully diluted equity share capital)	(30.66%)	(4.66%)

(*) The shares pursuant to the SPA have not been acquired by the Acquirers as yet, as the underlying transaction pursuant to the SPA is yet to be consummated.

(**) Assuming full acceptance in the Open Offer.

(*) Pursuant to the acquisition of equity shares in terms of the SPA, which will be completed within the period as prescribed in terms of Regulation 22(3) of the Takeover Regulations, the Acquirers shall hold 69,41,050 equity shares aggregating to 69.36% of the total equity share capital of the Target Company.

OTHER INFORMATION

The Acquirers severally and jointly accept full responsibility for their obligations, as laid down in terms of the Takeover Regulations and for the information (other than such information as has been provided or confirmed by the Sellers or the Target Company) contained in this Post Offer Advertisement.

A copy of this Post Offer Advertisement will also be available on the website of SEBI (www.sebi.gov.in), BSE Limited (www.bseindia.com), the Manager to the Offer (www.plindia.com) and at the registered office of the Target Company.

Issued by the Manager to the Offer for and on behalf of the Acquirers
PL CAPITAL MARKETS PRIVATE LIMITED 3rd Floor, Sadhana House, 570, P.B. Marg, Worli, Mumbai - 400 018 Tel: +91 22 6632 2222; Fax: +91 22 6632 2229; Website: www.plindia.com ; Email: sdcorpoffer@plindia.com Contact person: Wincy Nadar SEBI Registration No.: INM000011237

Place: Mumbai

Date: June 20, 2023

CONCEPT

**CENTRAL DEPOSITORY SERVICES (INDIA) LIMITED**CIN: L67120MH1997PLC112443
Registered Office: Unit No. A-2501, Marathon Futorex, Mafatlal Mills Compound, N.M. Joshi Marg, Lower Parel (E), Mumbai-400013, Maharashtra, India.
Tel: +91-22-2302 3333 Fax: +91-22-2300 2036
Website: www.cdslindia.com Email ID: shareholders@cdslindia.com**NOTICE OF POSTAL BALLOT AND E-VOTING FACILITY TO THE MEMBERS**

Notice is hereby given pursuant to the provisions of Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act"), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules"), applicable provisions of SEBI (Depositories and Participants) Regulations, 2018, applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), Secretariat Standard on General Meetings issued by the Institute of Company Secretaries of India ("ISS-2"), read with General Circular No. 14/2020 dated April 08, 2020, No. 17/2020 dated April 13, 2020, No. 22/2020 dated June 15, 2020, No. 33/2020 dated September 28, 2021, No. 39/2020 dated December 31, 2020, No. 10/2021 dated June 23, 2021, No. 20/2021 dated December 08, 2021, No. 3/2022 dated May 05, 2022 and No. 11/2022 dated December 28, 2022, issued by the Ministry of Corporate Affairs, Government of India (the "MCA Circulars"), and subject to any other applicable laws, rules and regulations (including any statutory modifications and re-enactments(s) for the time being in force), the Company has sent the Postal Ballot Notice dated June 15, 2023, along with Explanatory Statement under Section 102(1) of the Act, through electronic mode only on June 20, 2023, to those Members whose e-mail addresses are registered with the Company/Depositories and whose names appear in the Register of Members/List of Beneficial Owners as on Friday, June 16, 2023 ("Cut-Off Date"), for seeking approval of the Members of the Company by Postal Ballot through electronic means on the item of special business as set out in the Notice of the Postal Ballot.

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